

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 12736 of 2018-SM

[Arising out of Order-in-Original/Appeal No BHV-EXCUS-000-APP-041-043-2018-19 dated 26.04.2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-RAJKOT]

Jay Ganesh Steel Rolling Mill

.... Appellant

Plot No. 81-82, GIDC, Vartej,
BHAVNAGAR, GUJARAT-364060

VERSUS

Commissioner of Central Excise & ST, Bhavnagar

.... Respondent

Plot No.6776/B-1...Siddhi Sadan, Narayan Upadhyay Marg,
Beside Gandhi Clinic, Near Parimial Chowk,
Bhavnagar, Gujarat-364001

APPEARANCE :

None for the Appellant

Shri J. A Patel, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING / DECISION : 21.07.2022

FINAL ORDER NO. A/10813 / 2022

RAMESH NAIR :

Learned Authorised Representative submitted that the case has been settled under SVLDR Scheme-2019. He also produced SVLDR-4 form. Accordingly, the appeal is disposed of as deemed withdrawn

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**